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CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No. 34/2020

Date of Decision: 8<sup>th</sup> January, 2020

**CORAM: RAVINDER KAUR, MEMEBR (J)**

1. Ammunition Factory Workers Union,  
Through its Joint Secretary,  
Mr. Jijo Mathew,  
SM Joshi Bhavan, AIDEF Central Office,  
Pune - 411 003 & ors.
2. Mr. Sagar Vasant Dongre,  
R/at. Post Kuruli, Tal. Khed,  
Pune, Dist. Pune  
- 411 001. . . . . **Applicants**

*(By Advocate Shri Santosh Kalokhe )*

Versus

1. The Secretary, D(Estt. NG),  
Ministry of Defence, GOI,  
Department of Defence Production,  
340B, B Wing, Sena Bhawan,  
New Delhi - 110 011.
2. The Chairman,  
Ordnance Factory Board,  
Ministry of Defence,  
10-A, S.K. Bose Road,  
Kolkata - 700 001.
3. The General Manager,  
Ammunition Factory, Khadki,  
Pune - 411 003.
4. Controller of Finance & Accounts  
KGF, Accounts Office,  
Ammunition Factory, Khadki,  
Pune - 411 003 & Ors. . . . . **Respondents**

ORDER (ORAL)

This Original Application was filed on  
15.11.2019. After scrutiny on 21.11.2019,

the applicants/their counsel were required to remove office objections but this was not done. A Notification was published on the Notice Board on 09.12.2019 but objections continue to remain on board. On 01.01.2020 the matter was put up before the Bench. However, neither the applicants nor their counsel appeared. Even today neither the applicants nor their counsel are present. The Office has reported that none of the objections have been removed till date.

**2.** In these circumstances, the office is directed to give an OA Number.

**3.** Since neither the applicants or their counsel appeared nor they have taken any steps to remove the objections, it appears that they are not interested to proceed with the matter.

**4.** Hence the Original Application is dismissed in default for non-prosecution. No order as to costs.

(Ravinder Kaur)  
Member (A)

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